MINUTES OF THE MEETING No. 43/08 HELD ON 30.1.2008
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

The 43/08 meeting of Advance Licensing Committee was held on 30.1.2008 **under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

The Committee first considered minutes of the ALC meeting No.41+/08 for confirmation and confirmed and adopted the same without any change.

Case No. A-1353 NC No.43/08 Dated 30.1.08	M/s. Rohan Dyes & Intermediates F.N. 01/83/50/ 682 / AM08/DES-IV RLA F.No. 08/24/40/ 45 /AM08 Lic. NO. 0810065810 dt. 21.8.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1354 NC No.43/08 Dated 30.1.08	M/s. Hitachi K.K. Mfg. Co. Kolkata F.N. 01/83/50/ 684 / AM08/DES-IV RLA F.No. 02/24/40/ 148 /AM08 Lic. NO. 0210103469 dt. 23.8.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSI(/MOEF). Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1355 NC No.43/08 Dated 30.1.08	M/s. K.V.Fire Chemicals F.N. 01/83/162/ 784/ AM08/DES-IV RLA F.No. 03/94/40/ 408/AM08 Lic. NO. 0310448687 dt. 1.11.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/157/2002/Ch.III dated 16.8.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical Aqueous Film Forming Foam Concetrate 3% (KV-LITE AFFF 3% containing 3.0% w/v of Fluorinated Surfactants and 12% w/v of Butyl Carbital	1 Ltr.	Fluorinated Surfactants (Poly Fluoro Alkyl Betaine)	0.03 kg.
		Butyl Carbitol	0.12 kg.
	1 Ltr.	Fluorinated Surfactants	0.02 kg.

Fire Fighting Chemical Aqueous Film Forming Foam Concetrate 6% (KV-LITE AFFF 6% containing 2.0% w/v of Fluorinated Surfactants and 8% w/v of Butyl Carbital		(Poly Fluoro Alkyl Betaine) Butyl Carbitol	 0.08 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1356 NC No.43/08 Dated 30.1.08	M/s. Integrated Fire Protection Pvt. Ltd F.N. 01/83/162/ 1025 / AM08/DES-IV RLA F.No. 02/24/40/ 206 /AM08 Lic. NO. 0210105543 dt. 29.10.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/158/2002/Ch.III dated 24.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical-Foam Concentrate Aqueous Film Forming Foam Concentrate 3% (IFP Unilight AFFF Type 3 Guard AFFF 3%) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent)	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer) (ii) Antifreeze(Solvent) (Butyl carbitol/Butyl diglycol/Diethylene Glycol Monobutyl/Ether/Hexylene Glycol/Tripopylene Glycol Ether/Dipropylene Glycol Methyl) (iii) Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	0.0306 kg. 0.20 kg.
Fire Fighting Chemical-Foam Concentrate Alcohol Resistant Aqueous Film Forming Foam	1 Ltr.	(i) Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer) (ii) Antifreeze(Solvent) (Butyl carbitol/Butyl diglycol/Diethylene Glycol Monobutyl/Ether/Hexylene Glycol/Tripopylene Glycol Ether/Dipropylene Glycol Methyl) (iii) Hydrocarbon Surfactant (Sodium Alkyl Ether	0.07 kg. 0.0306 kg.

Concentrate 6% (IFP Unilight AGFFF Type 3/6) Containing 3.06% of relevant Fluorinated Surface Active Agent & relevant 20% of Antifreeze(Solvent) & 7% of relevant Hydrocarbon Surfactant		Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside) (iv) Biopolymer	0.20 kg. 0.07 kg. 0.01 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1357 NC No.43/08 Dated 30.1.08	M/s. Kancor Ingridients Ltd. F.N. 01/83/162/ 783 / AM08/DES-IV RLA F.No. 10/24/40/ 118 /AM08 Lic. NO. 1010027426 dt. 26.9.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and also decided to refer the application to Spices Board.Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1358 NC No.43/08 Dated 30.1.08	M/s. Standard Oil Additives Pvt. Ltd. . F.N. 01/83/162/ 781 / AM08/DES-IV RLA F.No. 07/24/40/ 837 /AM08 Lic. NO. 0710054011dt. 24.10.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/38/2005/Ch.II dated 21.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Gear Oil Additive Hyper GP-3 containing (1) 46% of Addco 402G (Sulphurized disobutylene) (2) 1.1% of Lubrizol 859	1 kg.	Addco 402G (Sulphurized disobutylene) Lubrizol 859	0.4694 kg. 0.0112 kg.

(Hycroxy Alkyl Carboxylic Ester – Succinic Acid of C-12 Alcohol) (3) 1% Lubrizol 889D (Ester Copolymer – Ethylene oxide and Propylene oxide (4) 1% Lubrizol 5955A (Subsituted Thiadiazole – butyl easter of Dimercapto Thiadiazole)		(Hycroxy Alkyl Carboxylic Ester – Succinic Acid of C-12 Alcohol) Lubrizol 889D (Ester Copolymer – Ethylene oxide and Propylene oxide Lubrizol 5955A (Subsituted Thiadiazole – butyl easter of Dimercapto Thiadiazole) LZ 5172/LZ 5957 (Poly ether-esters of succinic Acid)	0.0102 kg. 0.0102 kg. 0.0102 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1359 NC No.43/08 Dated 30.1.08	M/s. Salicylates & Chemicals (P) Ltd. F.N. 01/83/162/ 785 / AM08/DES-IV RLA F.No. 9/24/40/ 53 /AM08 Lic. NO. 0910030719 dt. 2.7.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1360 NC No.43/08 Dated 30.1.08	M/s. Vijaysri Chemicals. F.N. 01/83/162/ 788 / AM08/DES-IV RLA F.No. 9/24/40/ 295 /AM08 Lic. NO. 0910032157 dt. 26.11.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1361 NC No.43/08 Dated 30.1.08	M/s. Dorf Ketal Chemicals (I) Ltd. F.No.01/83/50/1406/AM08/DES-IV RLA No. 03/94/40/411/AM08 Lic. No. 0310436868 Dt. 19.7.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 30.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
As Approved by NC	-do-	**As Approved by NC**	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1362 NC No.43/08 Dated 30.1.08	M/s. Lakeland Chemical F.N. 01/83/162/ 1058/ AM08/DES-IV RLA F.No. 03/95/40/ 639/AM08 Lic. NO. 0310448081 dt. 26.10.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2003/Ch.II dated 30.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PERIQUEST BSD Containing 50% of Carboxylic Acids – Poly Acrylic Acid/ Acrylic Acid and Acrylamide PERISTAL PSK Containing 85% of Hydroxy Ethyledine Diphosphonic Acid PERIZYM TAW Containing 95% of Tridecylalcohol-7 moles ethoxylate PERLAVIN NIC Containing 95% Lauryl Alcohol 10 moles ethoxylate	1 kg.	Carboxylic Acids – Poly Acrylic Acid/ Acrylic Acid and Acrylamide Hydroxy Ethyledine Diphosphonic Acid Tridecylalcohol-7 moles ethoxylate Lauryl Alcohol 10 moles ethoxylate	0.500 kg. 0.850 kg. 0.950 kg. 0.950 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1363 NC No.43/08 Dated 30.1.08	M/s. Tatva Chintan Pharma Chem F.N. 01/83/162/ 1057/ AM08/DES-IV RLA F.No. 34/82/40/ 8/AM04 Lic. NO. 3410007156 dt. 29.4.2003

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/89/2002/Ch.III dated 22.10.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tetraethyl Ammonium Bromide	1 kg.	1) Ethyl Amine 2) Ethyl Bromide 3) Acetonitrile	0.594 kg. 0.641 kg. 0.400 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1364 NC No.43/08 Dated 30.1.08	M/s. Biostadt India Ltd. F.N. 01/83/162/ 1039/ AM08/DES-IV RLA F.No. 03/94/40/ 860/AM08

The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1365 NC No.43/08 Dated 30.1.08	M/s. Asiatic Industries F.N. 01/83/50/ 1037 / AM08/DES-IV RLA F.No. 08/24/40/ 48 /AM08 Lic. NO. 0810067047 dt. 10.9.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1366 NC No.43/08 Dated 30.1.08	M/s. Global Calcium Pvt. Ltd. . F.N. 01/83/162/ 1063 / AM08/DES-IV RLA F.No. 07/24/40/ 455 /AM08 Lic. NO. 0710053787dt. 12.10.2007

The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item

Case No. A-1367 NC No.43/08 Dated 30.1.08	M/s. Akzo Nobel Coating India Pvt. Ltd. F.N. 01/83/162/ 1038 / AM08/DES-IV RLA F.No. 07/24/40/ 450 /AM08 Lic. NO. 0710053597dt. 28.9.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1368 NC No.43/08 Dated 30.1.08	M/s. Aero Export F.N. 01/83/162/ 1053 / AM08/DES-IV RLA F.No. 05/24/40/ 543 /AM08 Lic. NO. 0510210143. Dt. 8.10.2007

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.1.2008 offered by him the Committee decided to call for the following information from the firm as under:-

(1) Bifurcation in the Qty. of Coated and Uncoated Variety of Paper and Paper Board.

Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1369 NC No.43/08 Dated 30.1.08	M/s. Kumar Ingridents Ltd. F.N. 01/83/162/ 1054 / AM08/DES-IV RLA F.No. 10/24/40/ 87 /AM08 Lic. NO. 1010027040 dt. 31.7.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and also decided to refer the application to Spices Board.Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1370 NC No.43/08 Dated 30.1.08	M/s. Manaksia Ltd.. F.N. 01/83/162/ 1062 / AM08/DES-IV RLA F.No. 02/24/40/ 226 /AM08 Lic. NO. 0210106398 dt. 23.11.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1371 NC No.43/08 Dated 30.1.08	M/s. Modern Insecticides Ltd. F.N. 01/83/162/ 10650 / AM08/DES-IV RLA F.No. 30/24/40/ 43 /AM08 Lic. NO. 0310054203 dt. 11.12.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1372 NC No.43/08 Dated 30.1.08	M/s. Emami Limited F.N. 01/83/162/ 1033 / AM08/DES-IV RLA F.No. 02/24/40/ 182 /AM08 Lic. NO. 02101006153 dt. 19.11.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1373 NC No.43/08 Dated 30.1.08	M/s. S.M. Organics (P) Ltd. F.No.01/83/162/157/AM08/DES-IV RLA No. 05/24/40/291/AM08 Lic. No. 0510206951 Dt. 30.7.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1373 NC No.43/08 Dated 30.1.08	M/s. Rallis India Ltd.. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/2511/AM08 Lic.No. 0310433412 Dt. 21.6.2007.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1374 NC No.43/08 Dated 30.1.08	M/s. Natural Product Manufacturers F.No.01/85/50/236/AM07/DES-IV RLA No. 02/24/40/327/AM07 Lic.No. 0210098399 Dt. 21.2.2007.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 27.2.2008.

Case No. A-1373 NC No.43/08 Dated 30.1.08	M/s. Natural Product Manufacturers F.No.01/85/50/43/AM08/DES-IV RLA No. 02/24/40/109/AM08 Lic.No. 0210102129 Dt. 4.4.2007.

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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 27.2.2008.

Case No. M-587 NC No.43/08 Dated 30.1.08	M/s. Hindustan Composites Ltd. F.N. 01/80/50/ 80/ AM07/DES-IV RLA F.No. 03/94/40/ 1465/AM06 Lic. NO. 0310377271 dt. 24.4.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of DIPP forwarded vide their U.O. No. nil dated 30.1.2008 and decided to approve this case which includes 10% wastage as under:-

Item of Export	Qty	Item of Import	Qty
Compressed Asbestos Nitrile Rubber Fiber Jointing in Sheets and Rolls containing Min. Asbestos 100.78 M.T. & Nitrile Rubber 23.25 M.T.	150 M.T.	1. Asbestos Raw (Chcysotile) 2. N.B.R.	110.885 M.T. 25.588 M.T.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-588 NC No.43/08 Dated 30.1.08	M/s. Valeo Friction Materials (I) Ltd. F.N. 01/81/50/ 616/ AM07/DES-IV RLA F.No. 04/24/40/ 300/AM07 Lic. NO. 0410085395 dt. 8.11.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. nil dated 30.1.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Non Asbestos Clutch Facings F 491 grade of various sizes (average weight 0.108 kg per piece)	2062727 No.	1. Melamine Resin 2. Phenolic Resin with Hexa 3. Phenolic Resin without Hexa 4. SBR Latex of DRC (67+/-1%) 5. 4080 Yarm (Acrylic with glass fiber yarm) 6. Copper Wire (0.15 mm dia)	55253 kg. 13723 kg. 12778 kg. 53269 kg. 14024 kg. 2821 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-589 NC No.43/08 Dated 30.1.08	M/s. Micro Inks Ltd. F.N. 01/86/50/ 89/ AM04/DES-IV RLA F.No. 03/24/42/ 117/AM03 Lic. NO. 0310171554 dt. 10.12.2002

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms and decided to amend the description of import item at sr. no. 23 as " Oleyl Alcohol in stead of "Octyl Alcohol "
The above norms are fixed on the basis of the representation of the firm dt. 22.12.2007 in addition to the norms already fixed in NC meeting NO. 8/04 dt. 11.6.2003.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 43/83-ALC1/2007 **MEETING DATE** : 30.01.2008

1	**Case No.:30/21/82-ALC4/2007**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**

	HQ File :01/82/050/00055/AM06/	RLA File :34/24/040/00010/AM06/	Lic.No/Date:3410013202 20.04.2005	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 20. 2.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Stannic Chloride Anhydrous	1 kg.	Tin Metal	0.470 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
2	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 27.2.2008

	Case No.:17/7/80-ALC2/2006	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**
3	HQ File :01/80/050/00055/AM07/	RLA File :05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:30.01.2008

Decision : Withdrawn already tranfer to NC -VII

	Case No.:38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
4	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.2.2008.

5	**Case No.:1/31/80-ALC2/2006**	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**

	HQ File :01/80/050/00551/AM07/	RLA File :05/24/040/00424/AM07/	Lic.No/Date:0510189048 23.08.2006	Defer Date: 27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (CH.Div.)..Accordingly the case may be re-listed on 27.2.2008.			

6	**Case No.:27/26/83-ALC1/2006**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00656/AM07/	RLA File :03/95/040/00642/AM07/	Lic.No/Date:0310399067 12.09.2006	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and also decided to send a DO from Addl. DG. Accordingly the case may be re-listed on 27.2.2008.			

7	**Case No.:23/31/83-ALC1/2006**	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00792/AM07/	RLA File :03/95/040/00890/AM07/	Lic.No/Date:0310404165 13.10.2006	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of four weeks and also decided to issue a reminder to the firm.. Accordingly the case may be re-listed on 27.2.2008.			

8	**Case No.:4/47/80-ALC2/2006**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**
	HQ File :01/80/050/01064/AM07/	RLA File :22/24/040/00277/AM07/	Lic.No/Date:2210006299 14.12.2006	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

9	**Case No.:10/46/82-ALC1/2006**	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/82/050/01499/AM07/	RLA File :03/94/040/00879/AM07/	Lic.No/Date:0310413488 22.12.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2003/Ch.II dated 31.12.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Vat Brown 1 MD (Indonon Brown BRMD) (Dye Content 50%)	1 kg.	1-Chloro Anthraquinone Leuco 1, 4 Diamino Anthraquinone Pyridine Nitro Benzene Caustic Soda Flakes Sodium Ligno Sulphonate	0.423 kg. 0.228 kg. 0.194 kg. 0.535 kg. 1.627 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/45/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
HQ File :01/87/050/00929/AM07/	RLA File :03/94/040/01070/AM07/	Lic.No/Date:0310415546 11.01.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to fix this case as per under:-

Item of Export	Qty	Item of Import	Qty
DECOREX CA SALT containing 99.5% Chromic Acid.	1 KGS	Chromic Acid	995 GMS
TEKNOBRITE CZ MAINTENANCE SALT containing 95% Sodium Cyanide.	1 KGS	Sodium Cyanide	950 Gms
TEKNOLUME STANNOUS SULPHATE containing 100% Stannous Sulphate.	1 KGS	STANNOUS SULPHATE	1 kgs
10 **TEKNOBRITE LCZ 225 BRIGHTNER** Electroplating grade proprietary product used for cyanide Zinc plating Bath in electroplating system containing 5.8% Niacin, 1.1% Imidazole & 5.33% Epichlorohydrin.	1 LTR	NIACIN	58 Gms
		Imidazole (Glyoxaline 1, 3 - Diazole)	11 Gms
		Epichlorohydrin (Glycldyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	53.30 Gms
NEOBRITE GS 107 Containing 90.9% Benzaldehyde and 59.09% Acetone.	1 KGS	Benzaldehyde	909 Gms
		Acetone	590.90 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

11	**Case No.:11/50/83-ALC1/2006**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01178/AM07/	RLA File :03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.			

12	**Case No.:5/2/82-ALC1/2007**	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/01729/AM07/	RLA File :34/24/040/00272/AM07/	Lic.No/Date:3410018221 01.03.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 27.2.2008.			

13	**Case No.:5/13/82-ALC4/2007**	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/82/050/01744/AM07/	RLA File :05/24/040/00986/AM07/	Lic.No/Date:0510200399 05.03.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008			

14	**Case No.:37/2/80-ALC2/2007**	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Rejected**
	HQ File :01/80/050/01501/AM07/	RLA File :04/24/040/00390/AM07/	Lic.No/Date:0410088289 14.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	**Case No.:2/9/85-ALC3/2007**	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Rejected**

	HQ File :01/85/050/00257/AM07/	RLA File :02/24/040/00372/AM07/	Lic.No/Date:0210099522 29.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	**Case No.:4/22/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00020/AM08/	RLA File :05/24/040/01047/AM07/	Lic.No/Date:0510201929 30.03.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 27.2.2008.			

17	**Case No.:9/22/83-ALC1/2007**	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00165/AM08/	RLA File :05/24/040/00950/AM07/	Lic.No/Date:0510202767 20.04.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.2.2008.			

18	**Case No.:10/22/83-ALC1/2007**	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00221/AM08/	RLA File :05/24/040/00066/AM08/	Lic.No/Date:0510203034 27.04.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to issue a reminder to the firm. Accordingly the case may be re-listed on 27.2.2008			

19	**Case No.:12/13/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00212/AM08/	RLA File :02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:

Decision : The Committee considered the case as per agenda and decided approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Coal Tar Enamed Containing min. 31.4% Coal Tar Pitch.	500 MT	Coal Tar Pitch Various softening point	157 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	**Case No.:26/17/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00281/AM08/	RLA File :17/24/040/00012/AM08/	Lic.No/Date:1710001640 08.05.2007	Defer Date: 27.2.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.2.2008.

21	**Case No.:12/22/83-ALC1/2007**	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00278/AM08/	RLA File :34/24/040/00018/AM08/	Lic.No/Date:3410018757 09.05.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 27.2.2008.

22	**Case No.:13/22/83-ALC1/2007**	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 27.2.2008.

23	**Case No.:15/22/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00381/AM08/	RLA File :17/24/040/00020/AM08/	Lic.No/Date:1710001648 21.05.2007	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

24	**Case No.:36/16/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00378/AM08/	RLA File :02/24/040/00049/AM08/	Lic.No/Date:0210100987 22.05.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 27.2.2008.			

25	**Case No.:40/16/83-ALC1/2007**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00420/AM08/	RLA File :03/95/040/00106/AM08/	Lic.No/Date:0310430314 23.05.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

26	**Case No.:2/15/85-ALC3/2007**	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Rejected**
	HQ File :01/85/050/00028/AM08/	RLA File :02/24/040/00052/AM08/	Lic.No/Date:0210101158 29.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	**Case No.:35/18/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/00472/AM08/	RLA File :03/94/040/01483/AM07/	Lic.No/Date:0310431192 31.05.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.2.2008.			

	Case No.:25/22/83-ALC1/2007	Party Name:SCOTTISH CHEMICAL INDUSTRIES	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00578/AM08/	RLA File :03/95/040/01570/AM07/	Lic.No/Date:0310432478 13.06.2007	Defer Date:

28

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/83/2007/Ch.II dated 10.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Foundry-Flux (Alu MEG-100) Containing min. 60% of Magnesium Chloride (Anhydrous)	1 kg.	Magnesium Chloride (Anhydrous)	0.600 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:1/15/85-ALC3/2007	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Deffered and Re-indexed**
29	HQ File :01/85/050/00037/AM08/	RLA File :02/24/040/00076/AM08/	Lic.No/Date:0210101572 14.06.2007	Defer Date:13.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 27.2.2008.

	Case No.:19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
30	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. The committee also decided to issue a reminder. Accordingly the case may be re-listed on 27.2.2008.

	Case No.:37/22/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
31	HQ File :01/83/050/00732/AM08/	RLA File :03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

	Case No.:116/19/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/00748/AM08/	RLA File :03/95/040/01442/AM07/	Lic.No/Date:0310433951 26.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/22/2007/Ch.II dated 19.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Metribuzin 75% DF	1 kg.	1. Metribuzin Technical (95% Min.) 2. Surfactant (Spargil WP) 3. Surfactant (ALTOX – Metasperse 550S)	0.804 kg. 0.029 kg. 0.089 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:42/22/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
33	HQ File :01/83/050/00778/AM08/	RLA File :03/94/040/00309/AM08/	Lic.No/Date:0310434206 27.06.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from RLA .Accordingly the case may be re-listed on 27.2.2008.

	Case No.:31/22/83-ALC1/2007	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
34	HQ File :01/83/050/00652/AM08/	RLA File :03/94/040/00257/AM08/	Lic.No/Date:0310434264 28.06.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 27.2.2008.

35	**Case No.:737/24/83-ALC1/2007**	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**

	HQ File :01/83/050/00638/AM08/	RLA File :09/24/040/00004/AM08/	Lic.No/Date:0910030723 03.07.2007	Defer Date:30.01.2008
	Decision : Already transfer to NC Pharma on 9.1.2008			

36	**Case No.:3/27/83-ALC1/2007**	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01077/AM08/	RLA File :31/24/040/00187/AM08/	Lic.No/Date:3110030571 30.08.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dt. 18.12.2007 issued by C&PC. Accordingly the case may be re-listed on 27.2.2008.			

37	**Case No.:14/27/83-ALC1/2007**	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01088/AM08/	RLA File :03/95/040/00149/AM08/	Lic.No/Date:0310441575 31.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 23(3)2006/-Chem dated 24.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
1. Waxol AO (Emulsifying Wax IP/BP(Non-Ionic) containing 0.8 kg. of Cetostearyl Alcohol and 0.2 kg. of Cetometrogol 1000	1 kg.	i) Cetostearyl Alcohol ii) Cetometrogol 1000	0.8 kg. 0.2 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	**Case No.:16/27/83-ALC1/2007**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01090/AM08/	RLA File :03/94/040/00538/AM08/	Lic.No/Date:0310441580 31.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/43/2006/Ch.II dated 12.1.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Paeudo Myrcenyl Acetate	1 kg.	Myrcene	0.713 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	**Case No.:20/27/83-ALC1/2007**	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01094/AM08/	RLA File :09/24/040/00206/AM08/	Lic.No/Date:0910031379 03.09.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

40	**Case No.:44/27/83-ALC1/2007**	Party Name:TECHMENS CHEMICALS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01118/AM08/	RLA File :02/24/040/00165/AM08/	Lic.No/Date:0210103878 06.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 27.2.2008.			

41	**Case No.:53/27/83-ALC1/2007**	Party Name:EXPANDED INCORPORATION	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01127/AM08/	RLA File :03/94/040/00576/AM08/	Lic.No/Date:0310441971 06.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.2.2008			

42	**Case No.:63/27/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01137/AM08/	RLA File :17/24/040/00062/AM08/	Lic.No/Date:1710001751 06.09.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

	Case No.:70/27/83-ALC1/2007	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01144/AM08/	RLA File :05/24/040/00232/AM08/	Lic.No/Date:0510208782 10.09.2007	Defer Date:

43

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Printed Pocket Diary-Comb Bound Net Weight of Export-6436.0 Kgs.	75000 No.	1. Printing Paper Uncoated 50-150 GSM of relevant GSM 2. Digital Plate 3% of FOB value Net 3. Plastic Combs Binders Net to Net of relevant size	7079 kg. 20 No. 75000 No.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

	Case No.:71/27/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01145/AM08/	RLA File :03/94/040/00589/AM08/	Lic.No/Date:0310442435 11.09.2007	Defer Date:

44

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2003/Ch.II dated 30.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Para Tertiary Butyl Caclohexyl Acetate. (Cis Isomer content 70% min.)	1 kg.	Para Tertiary Butyl Phenol Acetic Acid 5% Rhodium on Alumina Catalyst	0.820 kg. 0.300 kg. 0.00012 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:76/27/83-ALC1/2007	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
45	HQ File :01/83/050/01150/AM08/	RLA File :03/94/040/00520/AM08/	Lic.No/Date:0310442514 11.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to issue reminder to the firm.. Accordingly the case may be re-listed on 27.2.2008.			

	Case No.:77/27/83-ALC1/2007	Party Name:RALLIS INDIA LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01151/AM08/	RLA File :03/95/040/00542/AM08/	Lic.No/Date:0310442518 11.09.2007	Defer Date:

46

Decision :
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/28/2006/Ch.II dated 4.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Tebuconazole Technical 96%	1 kg.	1. 1-(4-Chloro Phenyl) Dimethyl Pentanone	0.924 kg.
		2. Hydrazine Hydrate 80%	0.319 kg.
		3. Formic Acid	0.510 kg.
		4. Dimethyl Sulphide	0.250 kg.
		5. Ethyl Cyclohexane	0.252 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:83/27/83-ALC1/2007	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
47	HQ File :01/83/050/01157/AM08/	RLA File :03/94/040/00598/AM08/	Lic.No/Date:0310442663 11.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

48	**Case No.:104/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01178/AM08/	RLA File :17/24/040/00052/AM08/	Lic.No/Date:1710001756 12.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

49	**Case No.:105/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Deffered**
	HQ File :01/83/050/01179/AM08/	RLA File :17/24/040/00054/AM08/	Lic.No/Date:1710001757 12.09.2007	Defer Date:27.2.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

50	**Case No.:106/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01180/AM08/	RLA File :17/24/040/00056/AM08/	Lic.No/Date:1710001759 12.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

51	**Case No.:107/27/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01181/AM08/	RLA File :17/24/040/00057/AM08/	Lic.No/Date:1710001760 12.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

52	**Case No.:100/27/83-ALC1/2007**	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01174/AM08/	RLA File :03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 27.2.2008.			

53	**Case No.:108/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01182/AM08/	RLA File :17/24/040/00067/AM08/	Lic.No/Date:1710001761 13.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

54	**Case No.:109/27/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01183/AM08/	RLA File :17/24/040/00058/AM08/	Lic.No/Date:1710001762 13.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.2.2008.			

55	**Case No.:93/27/83-ALC1/2007**	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

56	**Case No.:112/27/83-ALC1/2007**	Party Name:JBF INDUSTRIES LIMITED.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01186/AM08/	RLA File :03/94/040/00623/AM08/	Lic.No/Date:0310443350 17.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

57	**Case No.:114/27/83-ALC1/2007**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01188/AM08/	RLA File :03/95/040/01425/AM07/	Lic.No/Date:0310443356 17.09.2007	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

58	**Case No.:119/27/83-ALC1/2007**	Party Name:BHARAT PETROLEUM CORPORATION LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01193/AM08/	RLA File :03/94/040/00112/AM08/	Lic.No/Date:0310443251 17.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 27.2.2008.			

59	**Case No.:126/27/83-ALC1/2007**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01200/AM08/	RLA File :03/95/040/00468/AM08/	Lic.No/Date:0310443502 18.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008			

60	**Case No.:127/27/83-ALC1/2007**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01201/AM08/	RLA File :03/95/040/00340/AM08/	Lic.No/Date:0310443506 18.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/56/2003/Ch.III dated 22.7.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fluroscein (C.I.No. 45350)	1 kg.	1) Resorcinol 2) Phthalic Anhydride 3) Methanol	0.907 kg. 0.610 kg. 2.120 kg.

Item no. 4 & 5 being packing material, may be allowed as general packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	**Case No.:128/27/83-ALC1/2007**	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/01202/AM08/	RLA File :03/95/040/00539/AM08/	Lic.No/Date:0310443510 18.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

62	**Case No.:130/27/83-ALC1/2007**	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01204/AM08/	RLA File :03/94/040/00561/AM08/	Lic.No/Date:0310443563 18.09.2007	Defer Date:13.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.2.2008.			

63	**Case No.:131/27/83-ALC1/2007**	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01205/AM08/	RLA File :02/24/040/00153/AM08/	Lic.No/Date:0210104127 19.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT . The Committee also decided to issue reminder to DBT. Accordingly the case may be re-listed on 27.2.2008.			

64	**Case No.:140/27/83-ALC1/2007**	Party Name:S.B.S.COLORES & CHEMIQUES PVT. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01214/AM08/	RLA File :03/95/040/00346/AM07/	Lic.No/Date:0310443739 20.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 1(3)2003/Ch.II dated 4.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pigment, Phthalocyanine Blue/Copper Phthalocyanine Crude (Ci – 74160) Pigment Blue – 15	1 kg.	(i) Urea (ii) Phthalalic anhydride (iii) Copper scrap (iv) Dichloro toluene (v) Molybdenum oxide ore concentrate	1.1494 kg. 1.1 kg. 0.122 kg. 0.195 kg. 0.0107 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65	**Case No.:155/27/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA. Accordingly the case may be re-listed on 27.2.2008.			

66	**Case No.:156/27/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01230/AM08/	RLA File :03/94/040/00527/AM08/	Lic.No/Date:0310444163 25.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA. Accordingly the case may be re-listed on 27.2.2008.			

67	**Case No.:167/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01241/AM08/	RLA File :17/24/040/00069/AM08/	Lic.No/Date:1710001770 27.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

68	**Case No.:168/27/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01242/AM08/	RLA File :17/24/040/00070/AM08/	Lic.No/Date:1710001771 27.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

69	**Case No.:169/27/83-ALC1/2007**	Party Name:HIND SUTER SHELLAC P.LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01243/AM08/	RLA File :02/24/040/00156/AM08/	Lic.No/Date:0210104547 27.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

70	**Case No.:179/27/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01253/AM08/	RLA File :09/24/040/00267/AM08/	Lic.No/Date:0910031668 28.09.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2002/Ch.III dated 30.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Butyl Methoxy Dibenzoyl Methane	1 kg.	1. Para Tertiary Butyl Benzoic Acid	1.387 kg.
		2. Acetyl Anisole	0.929 kg.
		3. Soda Amide	0.480 kg.
		4. Activated Carbon	0.02 kg.
		5. Methanol	1.00 kg.
		6. Toluene	1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	**Case No.:181/27/83-ALC1/2007**	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/01255/AM08/	RLA File :05/24/040/00505/AM08/	Lic.No/Date:0510209741 28.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

72	**Case No.:182/27/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01256/AM08/	RLA File :03/94/040/00581/AM08/	Lic.No/Date:0310444636 28.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA.. Accordingly the case may be re-listed on 27.2.2008.			

73	**Case No.:184/27/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01258/AM08/	RLA File :03/94/040/00599/AM08/	Lic.No/Date:0310444643 28.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA.. Accordingly the case may be re-listed on 27.2.2008.			

74	**Case No.:188/27/83-ALC1/2007**	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01262/AM08/	RLA File :03/94/040/00487/AM08/	Lic.No/Date:0310444703 01.10.2007	Defer Date: 27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.2.2008.			

75	**Case No.:43/32/83-ALC1/2007**	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01465/AM08/	RLA File :03/94/040/00267/AM08/	Lic.No/Date:0310448008 26.10.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 27.2.2008.			

76	**Case No.:1/39/83-ALC1/2007**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01580/AM08/	RLA File :03/95/040/00770/AM08/	Lic.No/Date:0310450598 19.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

77	**Case No.:2/39/83-ALC1/2007**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01581/AM08/	RLA File :03/95/040/00769/AM08/	Lic.No/Date:0310450599 19.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

78	**Case No.:4/39/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.2.2008.			

79	**Case No.:6/39/83-ALC1/2007**	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01585/AM08/	RLA File :04/24/040/00273/AM08/	Lic.No/Date:0410092230 21.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.			

80	**Case No.:7/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01586/AM08/	RLA File :17/24/040/00085/AM08/	Lic.No/Date:1710001812 21.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

81	**Case No.:10/39/83-ALC1/2007**	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01589/AM08/	RLA File :08/24/040/00187/AM08/	Lic.No/Date:0810068621 22.11.2007	Defer Date:
	Decision : This case will be processed manualy as there is no data available			

82	**Case No.:14/39/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01593/AM08/	RLA File :03/94/040/00788/AM08/	Lic.No/Date:0310451133 22.11.2007	Defer Date:

Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

CYNO DULL COPPER SALT ELECTROPLATING SALT - CONTAINING 75% POTASSIUM CYANIDE	1 KG.	POTASSIUM CYANIDE 0.750 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

83	**Case No.:15/39/83-ALC1/2007**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01594/AM08/	RLA File :03/94/040/00774/AM08/	Lic.No/Date:0310451137 22.11.2007	Defer Date: 27.2.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

This product is not covered in WC given earlier.

84	**Case No.:17/39/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01596/AM08/	RLA File :03/94/040/00876/AM08/	Lic.No/Date:0310451192 22.11.2007	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

85	**Case No.:18/39/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01597/AM08/	RLA File :03/94/040/00878/AM08/	Lic.No/Date:0310451197 22.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

86	**Case No.:20/39/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01599/AM08/	RLA File :03/94/040/00877/AM08/	Lic.No/Date:0310451206 22.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

87	**Case No.:22/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01601/AM08/	RLA File :17/24/040/00093/AM08/	Lic.No/Date:1710001813 22.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

88	**Case No.:23/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01602/AM08/	RLA File :17/24/040/00094/AM08/	Lic.No/Date:1710001814 22.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

89	**Case No.:30/39/83-ALC1/2007**	Party Name:JAYANT OILS AND DERIVATIVES LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**

	HQ File :01/83/050/01609/AM08/	RLA File :03/94/040/00763/AM08/	Lic.No/Date:0310451332 23.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/92/2007/Ch.II dated 8.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Sebacic Acid	1 kg.	Caustic Soda Flakes	1.15 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:36/39/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01615/AM08/	RLA File :03/94/040/00778/AM08/	Lic.No/Date:0310451335 23.11.2007	Defer Date:
90				

Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/8/2004.Ch.III dated 7.12.2006 decided to approve the case on repeat basis as under:-

SUPERGLO BRIGHT NICKEL SALT ELECTROPLATING SALT - CONTAINING 22.5% NICKEL METAL	1 KG.	NICKEL METAL - 0.225 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:37/39/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
91	HQ File :01/83/050/01616/AM08/	RLA File :03/95/040/00787/AM08/	Lic.No/Date:0310451355 23.11.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

92	**Case No.:46/39/83-ALC1/2007**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**

	HQ File :01/83/050/01625/AM08/	RLA File :03/95/040/00774/AM08/	Lic.No/Date:0310451360 23.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2001/Ch.II dated 3.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1. Boron Trifluoride Ethyl Ether (Boron Trifluoride Etherate)	1 kg.	1. Fluorspar (Acid Grade) 2. Boric Acid	1.674 kg. 0.670 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:48/39/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01627/AM08/	RLA File :03/95/040/00786/AM08/	Lic.No/Date:0310451364 23.11.2007	Defer Date:

93

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/81/2005/Ch.II dated 8.1.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Hydrofluoric Acid 45%	1 kg.	Fluorspar (Acid Grade)	1.057 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:27/39/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
94	HQ File :01/83/050/01606/AM08/	RLA File :17/24/040/00086/AM08/	Lic.No/Date:1710001820 26.11.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.2.2008.

95	**Case No.:28/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01607/AM08/	RLA File :17/24/040/00095/AM08/	Lic.No/Date:1710001821 26.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

96	**Case No.:29/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01608/AM08/	RLA File :17/24/040/00096/AM08/	Lic.No/Date:1710001822 26.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

97	**Case No.:47/39/83-ALC1/2007**	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01626/AM08/	RLA File :03/94/040/00641/AM08/	Lic.No/Date:0310451432 26.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2007/Ch.II dated 18.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Titanium Dioxide Rutile Coated with Aluminium Hydro Oxide 2% by wt/wt	1 kg.	Titanium Dioxide Rutile Uncoated Aluminium Hydro Oxide	1 kg. 0.02 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

98	**Case No.:49/39/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01628/AM08/	RLA File :03/94/040/00880/AM08/	Lic.No/Date:0310451441 26.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

99	**Case No.:40/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01619/AM08/	RLA File :17/24/040/00087/AM08/	Lic.No/Date:1710001824 27.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

100	**Case No.:41/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01620/AM08/	RLA File :17/24/040/00088/AM08/	Lic.No/Date:1710001825 27.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

101	**Case No.:42/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01621/AM08/	RLA File :17/24/040/00089/AM08/	Lic.No/Date:1710001826 27.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

102	**Case No.:61/39/83-ALC1/2007**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01640/AM08/	RLA File :03/94/040/00816/AM08/	Lic.No/Date:0310451665 27.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

103	**Case No.:62/39/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01641/AM08/	RLA File :03/94/040/01413/AM07/	Lic.No/Date:0310451667 27.11.2007	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.2.2008.

104	**Case No.:63/39/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01642/AM08/	RLA File :03/94/040/01411/AM07/	Lic.No/Date:0310451675 27.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.2.2008.			

105	**Case No.:64/39/83-ALC1/2007**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01643/AM08/	RLA File :03/95/040/00839/AM08/	Lic.No/Date:0310451680 27.11.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

106	**Case No.:65/39/83-ALC1/2007**	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01644/AM08/	RLA File :03/94/040/00879/AM08/	Lic.No/Date:0310451713 27.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

107	**Case No.:66/39/83-ALC1/2007**	Party Name:HP INTERNATIONAL	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Withdrawn**
	HQ File :01/83/050/01645/AM08/	RLA File :03/94/040/00864/AM08/	Lic.No/Date:0310451718 27.11.2007	Defer Date:
	Decision : Already approved in NC dt. 16.1.08			

108	**Case No.:43/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01622/AM08/	RLA File :17/24/040/00098/AM08/	Lic.No/Date:1710001837 28.11.2007	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

109	**Case No.:44/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01623/AM08/	RLA File :17/24/040/00097/AM08/	Lic.No/Date:1710001838 28.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

110	**Case No.:81/39/83-ALC1/2007**	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01660/AM08/	RLA File :03/95/040/00780/AM08/	Lic.No/Date:0310451863 28.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/97/2005/Ch.II dated 22.8.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Yellow B Base (4-Amino 3-Methoxy Azo Benzene-3-Sulfonic Acid)(Purity 99% Min. by HPLC)	1 kg.	Ortho Anisidine	0.571 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

111	**Case No.:83/39/83-ALC1/2007**	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01662/AM08/	RLA File :03/95/040/00856/AM08/	Lic.No/Date:0310451870 28.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/11/2002/Ch.II dated 4.3.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Para Nitro Benzamide	1 kg.	Para Nitro Benzoic Acid	1.118 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

112	**Case No.:86/39/83-ALC1/2007**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01665/AM08/	RLA File :03/95/040/00775/AM08/	Lic.No/Date:0310451880 28.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

113	**Case No.:45/39/83-ALC1/2007**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01624/AM08/	RLA File :09/24/040/00391/AM08/	Lic.No/Date:0910032280 29.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/11/2002/Ch.II dated 10.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
(2,6 Diisopropyl 4-phenoxy-Phenyl) – Thiourea 96% Technical (DIPPT 96% Technical)	1 kg.	1. 2,6 Diisopropyl Aniline	1.078 kg.
		2. Bromide	1.000 kg.
		3. Phenol	0.750 kg.
		4. Sodium Thiocyanate	0.450 kg.
		5. Cyclohexane	0.400 kg.
		6. N,N Dimethyl Formamide	0.700 kg.
		7. Cuprous Chloride	0.040 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

114	**Case No.:71/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01650/AM08/	RLA File :17/24/040/00099/AM08/	Lic.No/Date:1710001839 29.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

115	**Case No.:72/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01651/AM08/	RLA File :17/24/040/00100/AM08/	Lic.No/Date:1710001840 29.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

116	**Case No.:73/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01652/AM08/	RLA File :17/24/040/00101/AM08/	Lic.No/Date:1710001841 29.11.2007	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

117	**Case No.:74/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01653/AM08/	RLA File :17/24/040/00102/AM08/	Lic.No/Date:1710001842 29.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

118	**Case No.:51/39/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01630/AM08/	RLA File :09/24/040/00386/AM08/	Lic.No/Date:0910032295 30.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to called for purity of import and export from the firm. The case is deferred for 4 weeks.. Accordingly the case may be re-listed on 27.2.2008.			

119	**Case No.:52/39/83-ALC1/2007**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01631/AM08/	RLA File :09/24/040/00375/AM08/	Lic.No/Date:0910032296 30.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2002/Ch.III dated 30.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Butyl Methoxy Dibenzoyl Methane	1 kg.	1. Para Tertiary Butyl Benzoic Acid	1.387 kg.
		2. Acetyl Anisole	0.929 kg.
		3.Soda Amide	0.480 kg.
		4. Activated Carbon	0.02 kg.
		5. Methanol	1.00 kg.
		6. Toluene	1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

120	**Case No.:69/39/83-ALC1/2007**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01648/AM08/	RLA File :03/94/040/00869/AM08/	Lic.No/Date:0310452132 30.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/24/2005/Ch.II dated 10.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Ethoprophos Technical (Ethoprophos)	1 kg.	1. Ethyl Phosphoro Dichloridate 2. N-Propyl Mercaptan	0.784 kg. 0.710 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121	**Case No.:70/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from RLA. Accordingly the case may be re-listed on 27.2.2008.

122	**Case No.:75/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01654/AM08/	RLA File :17/24/040/00107/AM08/	Lic.No/Date:1710001847 30.11.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

123	**Case No.:76/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01655/AM08/	RLA File :17/24/040/00106/AM08/	Lic.No/Date:1710001848 30.11.2007	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

124	**Case No.:77/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01656/AM08/	RLA File :17/24/040/00105/AM08/	Lic.No/Date:1710001849 30.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

125	**Case No.:78/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01657/AM08/	RLA File :17/24/040/00104/AM08/	Lic.No/Date:1710001850 30.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

126	**Case No.:79/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01658/AM08/	RLA File :17/24/040/00103/AM08/	Lic.No/Date:1710001851 30.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

127	**Case No.:82/39/83-ALC1/2007**	Party Name:THERMAX LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01661/AM08/	RLA File :31/24/040/00278/AM08/	Lic.No/Date:3110031741 03.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

128	**Case No.:88/39/83-ALC1/2007**	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/01667/AM08/	RLA File :08/24/040/00202/AM08/	Lic.No/Date:0810068765 03.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

	Case No.:89/39/83-ALC1/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01668/AM08/	RLA File :03/94/040/00910/AM08/	Lic.No/Date:0310452327 03.12.2007	Defer Date:

129

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/98/2007/Ch.II dated 16.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Stearyl Erucamide	1 kg.	Erucic Acid Stearyl Amine	0.593 kg. 0.472 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:91/39/83-ALC1/2007	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01670/AM08/	RLA File :03/95/040/00823/AM08/	Lic.No/Date:0310452357 03.12.2007	Defer Date:

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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/7/2004/Ch.II dated 16.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2'Phenylamino-3'-Methyl-6-(Dibutylamino)-Spiro(Isobenzofuran-1(3H), 9'-(9H)-Xanthene) – 3-one (SND-27)	1 kg.	1. Dibutyl Keto Acid 2. 4-Methoxy 2-Methyl diphenylamine 3. Toluene 4. Caustic Soda 50%	0.840 kg. 0.511 kg. 0.850 kg. 6.325 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

131	**Case No.:94/39/83-ALC1/2007**	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01673/AM08/	RLA File :04/24/040/00240/AM08/	Lic.No/Date:0410092462 03.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to call for purity of export and import from the firm. Accordingly the case may be re-listed on 27.2.2008			

132	**Case No.:99/39/83-ALC1/2007**	Party Name:DOW AGROSCIENCES INDIA PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01678/AM08/	RLA File :03/94/040/00899/AM08/	Lic.No/Date:0310452512 04.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/12/2006/Ch.II dated 25.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Tricyclazole 75% WP	1 kg.	Tricyclazole Technical (a.i.95%)	0.790 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

133	**Case No.:102/39/83-ALC1/2007**	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01681/AM08/	RLA File :03/94/040/00881/AM08/	Lic.No/Date:0310452606 04.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

134	**Case No.:105/39/83-ALC1/2007**	Party Name:GEMINI EXPORTS.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/01684/AM08/	RLA File :03/94/040/00846/AM08/	Lic.No/Date:0310452648 04.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

135	**Case No.:97/39/83-ALC1/2007**	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01676/AM08/	RLA File :04/24/040/00302/AM08/	Lic.No/Date:0410092492 05.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/163/2004/Ch.II dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
AKD Wax Emulsion containing AKD Wax- 10% Starch 0.7%	1 kg.	Alkyl ketene dimer wax Relevant Starch	0.100 kg. 0.007 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

136	**Case No.:106/39/83-ALC1/2007**	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01685/AM08/	RLA File :09/24/040/00390/AM08/	Lic.No/Date:0910032341 05.12.2007	Defer Date:30.01.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

137	**Case No.:108/39/83-ALC1/2007**	Party Name:OM INTERCONTINENTAL	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01687/AM08/	RLA File :03/95/040/00624/AM08/	Lic.No/Date:0310452660 05.12.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 31.12.2007 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

138	**Case No.:110/39/83-ALC1/2007**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01689/AM08/	RLA File :09/24/040/00401/AM08/	Lic.No/Date:0910032350 05.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/2/2006/Ch.II dated 8.3.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Profenofos Technical 95% Min. (Profenofos Q Technical 95% Min.)	1 kg.	1. Ortho Chloro Phenol	0.461 kg.
		2. Bromide	0.570 kg.
		3. Diethyl Phosphoro Chloride Thioate	0.650 kg.
		4. N-Propyl Bromide Liquid	0.540 kg.
		5. 4-Dimethyl Amino Pyridine	0.002 kg.
		6. Mono Chloro Benzene Liquid	0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

139	**Case No.:111/39/83-ALC1/2007**	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01690/AM08/	RLA File :03/94/040/00488/AM08/	Lic.No/Date:0310452675 05.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008			

140	**Case No.:112/39/83-ALC1/2007**	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01691/AM08/	RLA File :03/94/040/00835/AM08/	Lic.No/Date:0310452679 05.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/12/2003/Ch.III dated 24.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2,4,6 Trichloro Phenol	1 kg.	Phenol	0.615 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

141	**Case No.:113/39/83-ALC1/2007**	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01692/AM08/	RLA File :03/94/040/00491/AM08/	Lic.No/Date:0310452682 05.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008			

142	**Case No.:116/39/83-ALC1/2007**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01695/AM08/	RLA File :03/94/040/00918/AM08/	Lic.No/Date:0310452771 05.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008			

143	**Case No.:119/39/83-ALC1/2007**	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01698/AM08/	RLA File :03/95/040/00885/AM08/	Lic.No/Date:0310452826 05.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/38/2007/Ch.II dated 6.7.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tartrazine (C.I.No. 19140) (Dye Content: 85%)	1 kg.	1) Dimethyl Acetal Succinate 2) Sulphanilic Acid 3) Sodium Nitrite 4) Soda Ash	0.426 kg. 0.800 kg. 0.315 kg. 0.800 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

144	**Case No.:121/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from RLA. Accordingly the case may be re-listed on 27.2.2008			

145	**Case No.:117/39/83-ALC1/2007**	Party Name:SONY FIREWORKS (P) LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01696/AM08/	RLA File :35/24/040/00031/AM08/	Lic.No/Date:3510022442 07.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.			

146	**Case No.:124/39/83-ALC1/2007**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01703/AM08/	RLA File :03/95/040/00852/AM08/	Lic.No/Date:0310453001 07.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/23/2007/Ch.II dated 8.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Diflufenican Technical 98% Min.	1 kg.	1. 2-Chloro Nicotinic Acid 2. Thionyl Chloride 3. 2,4-Difluoro Aniline 4. 3-Hydroxy Benzo-Trifluoride 5. Toluene 6. Methanol 7. Potassium Hydroxide	0.550 kg. 0.570 kg. 0.438 kg. 0.632 kg. 0.346 kg. 0.440 kg. 0.241 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:125/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01704/AM08/	RLA File :03/95/040/00842/AM08/	Lic.No/Date:0310453003 07.12.2007	Defer Date:

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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.III dated 7.2.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Unisorbe TN80 Polyoxyethylene 20Moles Sorbitan Mono Oleate	1 kg.	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.210 kg. 0.750 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

148	**Case No.:126/39/83-ALC1/2007**	Party Name:SIDDHARTH COLORCHEM LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/01705/AM08/	RLA File :03/95/040/00861/AM08/	Lic.No/Date:0310453004 07.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

149	**Case No.:141/39/83-ALC1/2007**	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01720/AM08/	RLA File :03/95/040/00863/AM08/	Lic.No/Date:0310453055 07.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

150	**Case No.:130/39/83-ALC1/2007**	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01709/AM08/	RLA File :03/94/040/00924/AM08/	Lic.No/Date:0310453282 10.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

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Case No.:131/39/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
HQ File :01/83/050/01710/AM08/	RLA File :03/94/040/00911/AM08/	Lic.No/Date:0310453283 10.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/130/2005/Ch.II dated 20.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dye CEMOD-12 WPC Dye content 38%	1 kg.	1. Ortho Toluidine 2. 2:5 Xylidine 3. Beta Naphthol 4. Sodium Nitrite	0.152 kg. 0.026 kg. 0.166 kg. 0.171 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

152	**Case No.:132/39/83-ALC1/2007**	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01711/AM08/	RLA File :03/94/040/00926/AM08/	Lic.No/Date:0310453284 10.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/186/2002/Ch.II dated 15.1.2002 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Paranitro Phenol	1 kg.	1. Paranitro Chloro Benzene 2. Caustic Soda	1.26 kg. 0.64 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

153	**Case No.:133/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01712/AM08/	RLA File :03/94/040/00845/AM08/	Lic.No/Date:0310453285 10.12.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA. Accordingly the case may be re-listed on 27.2.2008.

154	**Case No.:134/39/83-ALC1/2007**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01713/AM08/	RLA File :03/95/040/00809/AM08/	Lic.No/Date:0310453288 10.12.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.2.2008.

155	**Case No.:135/39/83-ALC1/2007**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01714/AM08/	RLA File :03/95/040/00498/AM08/	Lic.No/Date:0310453289 10.12.2007	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

156	**Case No.:136/39/83-ALC1/2007**	Party Name:KDAC CHEM PVT LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01715/AM08/	RLA File :34/24/040/00182/AM08/	Lic.No/Date:3410020288 10.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 17.1.2008 issued by the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

157	**Case No.:137/39/83-ALC1/2007**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01716/AM08/	RLA File :34/24/040/00187/AM08/	Lic.No/Date:3410020289 10.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008			

158	**Case No.:144/39/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01723/AM08/	RLA File :17/24/040/00110/AM08/	Lic.No/Date:1710001859 10.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008			

159	**Case No.:143/39/83-ALC1/2007**	Party Name:CAMLIN FINE CHEMICALS LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01722/AM08/	RLA File :03/94/040/00932/AM08/	Lic.No/Date:0310453468 11.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008			

160	**Case No.:149/39/83-ALC1/2007**	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**

	HQ File :01/83/050/01728/AM08/	RLA File :03/95/040/00191/AM07/	Lic.No/Date:0310453554 11.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

161	**Case No.:146/39/83-ALC1/2007**	Party Name:JAMEELA PANELS & VENEERS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01725/AM08/	RLA File :10/24/040/00127/AM08/	Lic.No/Date:1010028126 12.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 27.2.2008.			

162	**Case No.:147/39/83-ALC1/2007**	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01726/AM08/	RLA File :04/24/040/00290/AM08/	Lic.No/Date:0410092658 12.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

163	**Case No.:148/39/83-ALC1/2007**	Party Name:SUNLIGHT BOARDS(P) LTD.,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01727/AM08/	RLA File :10/24/040/00137/AM08/	Lic.No/Date:1010028130 12.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to send application to DIPP. Accordingly the case may be re-listed on 27.2.2008.			

164	**Case No.:152/39/83-ALC1/2007**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01731/AM08/	RLA File :03/94/040/00867/AM08/	Lic.No/Date:0310453641 12.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under-.

Item of Export	Qty	Item of Import	Qty
DECOREX CA SALT containing 99.5% Chromic Acid.	1 KGS	Chromic Acid	995 GMS

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

165	**Case No.:154/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01733/AM08/	RLA File :17/24/040/00112/AM08/	Lic.No/Date:1710001860 12.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

166	**Case No.:155/39/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01734/AM08/	RLA File :17/24/040/00113/AM08/	Lic.No/Date:1710001861 12.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

167	**Case No.:156/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01735/AM08/	RLA File :17/24/040/00117/AM08/	Lic.No/Date:1710001862 12.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

168	**Case No.:158/39/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01737/AM08/	RLA File :17/24/040/00116/AM08/	Lic.No/Date:1710001864 13.12.2007	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.

169	**Case No.:175/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA. Accordingly the case may be re-listed on 27.2.2008.			

170	**Case No.:176/39/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**
	HQ File :01/83/050/01755/AM08/	RLA File :03/94/040/00884/AM08/	Lic.No/Date:0310453856 13.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of report from RLA. Accordingly the case may be re-listed on 27.2.2008.			

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	Case No.:162/39/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01741/AM08/	RLA File :03/95/040/00909/AM08/	Lic.No/Date:0310454004 14.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/77/2006/Ch.II dated 22.1.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2-Amino Dimethyl Terphthalate	1 kg.	Dimethyl Terphthalate Ortho Dichloro Benzene Formic Acid	1.260 kg. 0.980 kg. 0.020 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

172	**Case No.:170/39/83-ALC1/2007**	Party Name:MAHAVIR DYE CHEM	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Deferred**

	HQ File :01/83/050/01749/AM08/	RLA File :52/24/040/00023/AM08/	Lic.No/Date:5210022614 14.12.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.2.2008.			

	Case No.:182/39/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Case Approved**
	HQ File :01/83/050/01761/AM08/	RLA File :08/24/040/00221/AM08/	Lic.No/Date:0810069081 19.12.2007	Defer Date:

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Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.II dated 6.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 282 (Acid Brown KGR)	1 kg.	1. 6-nitro 1 Diazo2-Naphthol 4-Sulfonic acid	0.800 kg.
		2. Beta Naphthol	0.195 kg.
		3. Salicylic Acid	0.160 kg.
		4. 1-Phenyl 3-Methyl 5-Pyrazolene	0.236 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:184/39/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**
174	HQ File :01/83/050/01763/AM08/	RLA File :02/24/040/00248/AM08/	Lic.No/Date:0210107355 19.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

	Case No.:185/39/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**
175	HQ File :01/83/050/01764/AM08/	RLA File :02/24/040/00249/AM08/	Lic.No/Date:0210107359 19.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

176	**Case No.:186/39/83-ALC1/2007**	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:43/83-ALC1/2007 30.01.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01765/AM08/	RLA File :02/24/040/00250/AM08/	Lic.No/Date:0210107362 19.12.2007	Defer Date:30.01.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(Textile)			

Date:07.02.2008 S.S.Mohan
Place:New Delhi Foreign Trade Development Officer